



The Punjab School Teachers' Re-employment Act, 2006

Act 23 of 2006

Keyword(s):
State Government, Teacher

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GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS

The Punjab School Teachers' Re-employment
Act, 2006
(Punjab Act No. 23 of 2006)



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THE PUNJAB SCHOOL TEACHERS' RE-
EMPLOYMENT ACT, 2006
(PUNJAB ACT NO. 23 OF 2006)

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'THE PUNJAB SCHOOL TEACHERS' RE-EMPLOYMENT ACT, 2006

(PUNJAB ACT NO. 23 OF 2006)

[Received the assent of the Governor of Punjab on the 9th October, 2006, and was first published for general information in the *Punjab Government Gazette (Extraordinary)*, Legislative Supplement, dated the 11th October, 2006.]

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ACT

to prevent disruption of studies of students in the schools on account of retirement of teachers on attaining the age of superannuation in the midst of an academic session.

BE it enacted by the Legislature of the State of Punjab in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab School Teachers' Re-employment Act, 2006.

Short title and commencement.

(2) It shall come into force at once.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "State Government" means the Government of the State of Punjab in the Department of Education ; and

(b) "teacher" means a regular teacher, who serves in a school, located in the State of Punjab.

3. Notwithstanding anything contained in any law or service rules applicable to the teachers, all such teachers, who would otherwise have retired from service on completing fifty eight years of normal age of superannuation on any day falling between the 1st day of April of a year and the last day of the month of February of the succeeding year, shall, except in case of their otherwise voluntary option, continue in service, and shall be deemed to be re-employed after the date of superannuation up to the 31st day of the following month of March :

Re-employment of teachers after attaining the age of superannuation.

Provided that during the aforesaid period of re-employment, the teachers shall be paid remuneration equivalent to the difference between their last pay drawn and the pension, admissible to them.

4. (1) The Punjab School Teachers' Re-employment Ordinance, 2006 (Punjab Ordinance No. 2 of 2006), is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of this Act.

For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, dated the 13th September, 2006, page 1799